

ITEM NO.7

COURT NO.2

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.6378/2020

(Arising out of impugned final judgment and order dated 03-07-2019 in WA No.2351/2018, 03-07-2019 in WA No.2354/2018, 03-07-2019 in WA No.2380/2018, 03-07-2019 in WA No.2399/2018, 03-07-2019 in WA No.2415/2018, 03-07-2019 in WA No.2420/2018, 03-07-2019 in WA No.2460/2018, 03-07-2019 in WA No.2473/2018, 03-07-2019 in WA No.2480/2018 passed by the High Court Of Kerala At Ernakulam)

JOJI ANCHANATTU & ORS. ETC.**Petitioner(s)****VERSUS****THE MAHATMA GANDHI UNIVERSITY & ORS. ETC.****Respondent(s)****WITH****Diary No.18359/2021 (XI-A)****Diary No.40372/2019 (XI-A)****Diary No.45705/2019 (XI-A)****Diary No.45530/2019 (XI-A)****Diary No.42892/2019 (XI-A)****Diary No.45702/2019 (XI-A)****Diary No.43487/2019 (XI-A)****SLP(C) No.26502/2019 (XI-A)****SLP(C) No.30155/2019 (XI-A)****SLP(C) No.30195/2019 (XI-A)****Diary No.40329/2019 (XI-A)****SLP(C) No.30201/2019 (XI-A)****SLP(C) No.30202/2019 (XI-A)****SLP(C) No.30203/2019 (XI-A)****SLP(C) No.30156/2019 (XI-A)**

SLP(C) No.30205/2019 (XI-A)
SLP(C) No.30206/2019 (XI-A)
SLP(C) No.30196/2019 (XI-A)
SLP(C) No.30207/2019 (XI-A)
SLP(C) No.30208/2019 (XI-A)
SLP(C) No.30197/2019 (XI-A)
SLP(C) No.30199/2019 (XI-A)
SLP(C) No.30209/2019 (XI-A)
SLP(C) No.30210/2019 (XI-A)
SLP(C) Nos.30160-30194/2019 (XI-A)
SLP(C) No.30212/2019 (XI-A)
SLP(C) No.30213/2019 (XI-A)
Diary No.42687/2019 (XI-A)
SLP(C) No.30200/2019 (XI-A)
SLP(C) No.30214/2019 (XI-A)
SLP(C) No.30215/2019 (XI-A)
SLP(C) No.30216/2019 (XI-A)
Diary No.42894/2019 (XI-A)
Diary No.43491/2019 (XI-A)
Diary No.44218/2019 (XI-A)
Diary No.44295/2019 (XI-A)
Diary No.44899/2019 (XI-A)
Diary No.44901/2019 (XI-A)
Diary No.4237/2020 (XI-A)

Diary No.11653/2021 (XI-A)

Diary No.18358/2021 (XI-A)

Date : 04-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

Counsel for the Parties:

Mr. P.V Sundernath, Sr. Adv.
Mr. Sameer Shrivastava, AOR
Dr. Sangeeta Verma, Adv.
Ms. Swagoti Batchas, Adv.

Mr. Siddhartha Dave, Sr. Adv.
Mr. Abraham C. Mathews, Adv.
Mr. Mohammed Sadique T.A., AOR
Ms. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

Ms. Sakshi Kakkar, AOR
Ms. Shakti Singh, Adv.
Mr. Anmol Kheta, Adv.
Ms. Lakshay Mehta, Adv.
Mr. Surin George Ipe, Adv.

Mr. T. G. Narayanan Nair, AOR
Ms. Priya Balakrishnan, Adv.

Mr. M. P. Vinod, AOR
Mr. Atul Shankar Vinod, Adv.
Mr. Dileep Pillai, Adv.
Mr. Ajay K. Jain, Adv.

Mr. Kaleeswaram Raj, Adv.
Mr. Mohammed Sadique T.A., AOR
Ms. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Ms. Thulasi K. Raj, Adv.

Mr. Raghenth Basant, Adv.
Ms. Liz Mathew, AOR

Mr. Roy Abraham, Adv.
Ms. Reena Roy, Adv.
Ms. Seema Jain, Adv.
Mr. Akhil Abraham, Adv.
Mr. Himinder Lal, AOR

Ms. Yogamaya M.G., Adv.
Ms. Sophiya, Adv.
Mr. Biju P Raman, AOR

Mr. C.K. Sasi, AOR
Ms. Meena K.P., Adv.

Mr. Lakshmeesh S. Kamath, AOR
Ms. Samriti Ahuja, Adv.

Mr. V. K. Sidharthan, AOR

Mr. Abhishth Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Raghenth Basant, learned Advocate appearing for some of the respondents has furnished a 'Chart' indicating the status and information with regard to individual matters. The Chart is taken on record. Soft-copy of the Chart may also be filed during the course of the day.

Mr. T.G. Narayanan Nair, learned counsel for the petitioners in some of the matters has sought adjournment on the ground of personal inconvenience.

Mr. Kaleeswaram Raj, learned Advocate also seeks adjournment of these matters.

As prayed for, the matters are adjourned to 11.05.2022.

(MUKESH NASA)
COURT MASTER

(PREETHI T.C.)
BRANCH OFFICER